

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. 443 OF 1997

Dated, the 29th Dec. '98

BETWEEN :

K. Raghunath

.... Applicant

A N D

1. Union of India represented by its Secretary, Ministry of Finance (Department of Revenue) Central Board of Direct Taxes, New Delhi.
2. The Chief Commissioner of Income Tax A.P. Ayakar Bhavan, Bhaseerbagh, Hyderabad 500 004.
3. The Selection Committee for Sportsmen recruitment C/o Office of the Chief Commissioner of Income Tax, 8th Floor, Ayakar Bhavan, Basheerbagh.

... Respondents.

COUNSELS :

For the Applicant : Mr. Tirumala Rao

For the Respondents : Mr. V. Bhimanna.

CORAM:

THE HON'BLE MR. R. RANGARAJAN, MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESHWAR, MEMBER (JUD.)

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O R D E R

(PER : HON'BLE MR. B.S. JAI PARAMESHWAR, MEMBER (JUDL))

1. None on either side. We are deciding this application on the basis of the material available on record in accordance with Rule 15(1) of the CAT (Procedure) Rules, 1987.
2. The applicant herein had submitted his candidature in response to the Notification dt. 7.8.93 (Annexure-R-I to the reply), for the post of UDC against the meritorious Sportsmen quota under the Respondent No.2. He was allotted Hall Ticket bearing No.034 for the Written Test Conducted on 30.1.94. He was intimated that he was successful in the Written Test and was directed to appear for the field test to be held on 6.7.94. The applicant appeared for the Field Test. The applicant claims to be proficient in Tennis discipline in the Sports.
3. The applicant did not receive any information/intimation regarding his selection for the post of UDC against the Sportsmen quota.
4. Hence, he has filed this O.A. to call for the records relating to and connected with the selection of the candidates for the post of UDC against the Sportsmen quota; to declare the action of the respondents No.1 to 3 in non-selection of the applicant to the post of UDC as illegal and consequently to direct the respondents to appoint him as UDC in the vacancies notified for the meritorious sportsmen vide notification dated 7.8.93 with retrospective effect.
5. The respondents have filed a reply stating that the applicant qualified in the Written Test; that he could not be selected as he was not considered meritorious in the relative performance in Tennis discipline in the Sports field; that the

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of the candidates. The applicant has not disputed the method or procedure adopted by the respondents in assessing the relative performance of the applicant and other candidates.

9. In that view of the matter, we find no justifiable reason to interfere with the non-selection of the applicant in the Sports discipline.

10. Hence, we find no merits in this O.A. The O.A. is dismissed accordingly. No order as to costs.

प्राप्ति प्रति
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कानूनी
CASE NO. O.A. 443/97
दिनांक 29.12.98
DATE 29.12.98
COPY NO. 12/183

Amr
कानूनी प्राप्ति का
Central Administrative Court Officer
केंद्रीय नियंत्रित नियंत्रकरण
Central Administrative Tribunal
हైదరాబాద న్యాయపరిషత్తు
HYDERABAD BENCH.